

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 22nd day of December 1999.

Original Application no. 1603 of 1999

Diary Number 5649 of 1999.

Hon'ble Mr. M.P. Singh, Administrative Member.

Smt. Kumidini Sharma, w/o Sri S.K. Sharma,
at present R/o G.T. 7-C, Ordinance Equipment Factory,
Residential Complex, Goal Ghat,
Cantt. Kanpur.

... Applicant.

C/A Sri V. Mishra

Versus

1. Union of India through the Commissioner,
Kendriya Vidyalaya Sangthan,
Hq. Industrial Area Shaheed Jeet Singh Marg,
Mehrauli Road, New Delhi.
2. The Deputy Commissioner,
Kendriya Vidyalaya Sangthan,
Hq. Industrial Area Shaheed Jeet Singh Marg,
Mehrauli Road, New Delhi.
3. The Assistant Commissioner,
Lucknow Region, Lucknow,
(Kendriya Vidyalaya Sangthan, Lucknow.)
4. The Principal, Kendriya Vidyalaya-2,
Ordinance Equipment Factory, Kanpur.

... Respondents.

C/R Sri V.K. Singh.

...2/-

ak

// 2 //


ORDER

Hon'ble Mr. M.P. Singh, Member-A.

Sri K.K. Mishra proxy counsel to Shri V. Mishra learned counsel for the applicant. He mentions that the applicant has been transferred from Kendriya Vidyalaya -II, Ordinance Equipment Factory, Kanpur to Kendriya Vidyalaya A.F.S. Jam Nagar, Gujrat. vide letter no. F-1/3-99/KVS dated 30.10.99. Copy of the order has not been served on the applicant. In the meantime the applicant has made representation against her transfer from Kanpur to Jam Nagar on the spouse ground. The respondents have not yet taken decision on the representation of the petitioner.

2. The respondents are directed to consider the representation of the petitioner and take decision within 4 weeks from the date of receipt of the representation. In the meantime status quo shall be maintained. O.A. is disposed of accordingly.

3. This case may be given an O.A. number.


Member-A

/pc/